

FORM NO. 4
(See Rule 42.)IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::::: GUWAHATI

Contempt

ORDER SHEET
APPLICATION NO13..... OF 2001.

Applicant (s) Nalini Prasad Shawma Borthakur

Respondent (s) U.O.I. Govt

Advocate for Applicants (s)

B.K. Shawma, S. Saime, Mrs D. D. D.

Br, B.C. Pathak

B.C. Pathak, Addl. C.G.S.C.

Advocate for Respondent (s)

Notes of the Registry

Date

Order of the Tribunal

This Contempt petition 23.5.01 has been filed by the Counsel for the petitioner for drawing up of Contempt proceedings against the Contemners in relation to their willful and deliberate violation of the judgement and order dated 8.12.2000 passed in O.A 89/98 by this Hon'ble Court. 25.6.01

Issue notice to show cause as to why the contempt proceeding shall not be drawn up, returnable by four weeks.

List for orders on 25-6-2001.

I C U Sharm
Member

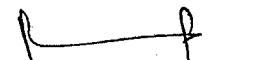

Vice-Chairman

NXT.

Mr. B.C. Pathak, Addl.C.G.S.C. for the respondents, states that he has appeared for the respondent no.2 also. He prays for and granted 4 weeks time to file reply on behalf of both the respondents.

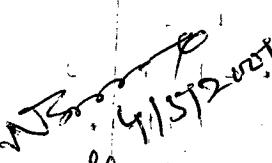
List on 2-8-2001 for order.

I C U Sharm
Member


Vice-Chairman

Notice prepared and sent to D/S for sending the respondent No 182 by Regd A.D. Wdle D/No 1894 W 95 dd 28/5/01


28/5/01


Section Officer

mb

② CP 13/2001

① Service report are still awaited.

2.8.01

List on 27-8-2001 for order..

② No. reply has been filed.

IC Usha
Member

Vice-Chairman

mb

27.8.01 List again on 27/9/01 for order.

By
22.6.01

01-08-2001

Reply has not been filed.

mb

27.9.01

List on 15/10/01 for order.

Dear

No. reply has been filed.

mb

15.10.01

No reply has been filed. 3 weeks time is allowed for filing of reply. List on 22.11.01 for filing of reply.

By
26.9.01

No. reply has been filed.

lm

By
21.11.01

22.11.01

No reply so far files. List the case on 13.12.2001 for filing of written statement.

No. reply has been filed.

By
12.12.01

IC Usha
Member

Vice-Chairman

bb

13.12.01

Sri B.C.Pathak, learned Addl. C.G.S. submits that respondent had approached the High Court against the order dated 28.12.2000 passed in O.A. No. 89/98. No interim order has been passed and matter has been listed for admission in the High Court. In these circumstances, the case is listed on 11.1.02 for order.

No. reply has been filed.

By
10.1.02

IC Usha
Member

mb

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Notes of the Registry	Date	Order of the Tribunal
<p>15-1-2002</p> <p><i>Copy of the order has been sent to the Office. for issue in due course to the L/Adv. for the party's</i></p> <p><i>HS</i></p>	11.1.02	<p>Heard Mr.S.Sarma, learned counsel for the applicant and also Mr.B.C.Pathak, learned Addl. C.G.S.C. for the respondents.</p> <p>It seems that in against the judgment and order dated 8.12.2000 passed by this Tribunal in O.A. 89/98, the respondents presented a Writ Petition before the High Court (W.P. (C) No. 4456/2001) and the judgment and order of the Tribunal is under examination before the High Court. In this circumstances, we do not find any justification to continue with the C.P. The Exempt Proceeding thus stands dropped.</p> <p><i>KL Chaturvedi</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>

Notes of the Registry	Date	Order of the Tribunal